



**BEFORE THE HON'BLE  
NATIONAL GREEN TRIBUNAL, (WZ) PUNE AT PUNE.  
ORIGINAL APPLICATION NO. 36 OF 2025**

SAMITA RAJENDRA PATIL .....APPLICANTS

V/s

JINDAL STEEL WORKS LTD AND OTHERS .....RESPONDENTS

**AFFIDAVIT IN REPLY ON BEHALF OF RESPONDENT NO. 12  
MAHARASHTRA COASTAL ZONE MANAGEMENT AUTHORITY  
(MCZMA) IS AS UNDER**

I, Abhay Pimparkar, Member Secretary, Maharashtra Coastal Zone Management Authority 15th Floor, Administrative Building, Mantralaya, Madam Cama Road, Mumbai, Maharashtra do hereby solemnly affirm and declare as under:

1. I say that I am the Member Secretary, Of Respondent No.12, The Maharashtra Coastal Zone Management Authority (MCZMA), and am authorised to affirm the present reply affidavit on its behalf.
2. I say that the present Affidavit is being filed in response to the objections raised by the Applicant against the Joint Committee Report as mentioned in paragraph 1 of the order of this Hon'ble Tribunal dated 18/02/2026 and to



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bring on record the action taken so far regarding corrective measures being adopted for rejuvenation of mangroves in the impugned Survey Numbers.

3. I say that, the MPCB, has issued directions to Jindal Steel Works Ltd., i.e. Respondent No.1 herein, dated 13/03/2026 for immediate removal of Pyro-metallurgical Slag dumped in CRZ area at the impugned Survey Nos. i.e. S. Nos.5, 26/1, 26/2, 26/3, 26/4, 26/5, 27, 28, 29, 30, 31, 32, 34, 35, 36/1, 36/2, 37, 38, 39, 40/1, 40/2, 41, 42, 43, 44, 45, 46/1, 46/2, 47, 48, 49, 50, 51, 53, 55, 58, 60, 62, 63 and 65 of village Khar Devli, Taluka Pen, District Raigad, affecting mangroves and coastal ecology. The said directions dated 13/03/2026 are Annexed herewith as **Annexure I**
4. I say that in response to the direction of this Hon'ble Tribunal vide order dated 18/02/2026, an online meeting was conducted by the officials of Environment Department, MPCB and the Mangrove Cell on 02/03/2026. This Respondent has also written a letter to the Additional Chief Conservator of Forests, Mangrove Cell dated 18/03/2026 and requested the Mangrove Cell to ensure rejuvenation / restoration of the Mangroves, in view of the Hon'ble National Green Tribunal order dated 18.02.2026 by Respondent No.1 herein and to submit a report regarding the same to this Respondent. The said letter dated 18/03/2026 is annexed herewith as **Annexure II**

Place: Mumbai



(Abhay Madhukar Pimparkar)

Deponent

Director, Env&CC Department and  
Member Secretary, MCZMA

Date: 18/3/2026

VERIFICATION

I, Abhay Madhukar Pimparkar, Age 51 years, Director, Environment and Member Secretary of the Maharashtra Coastal Zone Management Authority, having my office address at 15<sup>th</sup> Floor, New Administrative Building, Mantralaya Mumbai, do hereby verify & declare that statements made in the aforesaid Paras are true and correct to the best of my knowledge and information and I believe the same to be true and that nothing material has been concealed therefrom.

18 MAR 2026

Verified at Mumbai on this 18<sup>th</sup> day of March, 2026



*Abhay Madhukar Pimparkar*

( Abhay Madhukar Pimparkar)

Director, Environment &CC and

MS, MCZMA

Deponent

Identified by

*Shahen Swali Shaikh*

( Shahen swali shaikh)  
Section Officer, Environment  
& climate change Department  
GOM

BEFORE ME

*Dhange*

Adv. S. N. Dhange  
Notary Govt. of India  
Regd. No. 15376. MUMBAI (MS)  
404-405, 4th Floor, Datar House,  
197/198, Near Central Camera Bldg.,  
D. N. Road, Fort, Mumbai - 400001  
Mob.: 8788386738

NOTED & REGISTERED  
Page No. 47 Sr. No. 1374  
Date 18 MAR 2026



# MAHARASHTRA POLLUTION CONTROL BOARD

## REGIONAL OFFICE, RAIGAD

Tel. No. 2757 2620  
 Fax No. 2756 2132  
 Email: [rorraigad@mpcb.gov.in](mailto:rorraigad@mpcb.gov.in)  
 Visit us at: <http://mpcb.gov.in>



Raigad Bhavan, 6th Floor,  
 Sec-11, C.B.D. Belapur,  
 Navi Mumbai 400 614.

"Your Service is our Duty"

No. MPCB/ROR/TB/2026/260312-FTS-0134

Date: 13.03.2026

To,  
 JSW Steel Ltd - Integrated Steel Plant  
 Capacity 5 to 10 MTPA,  
 42,43,50,44,45,54,55,56,33,32,38,49,75,77, 139,142, etc  
 Dolvi Village, Geetapuram Dolvi, Tal. Pen, Dist. Raigad

**Subject:** Direction for Immediate Removal of Pyro-metallurgical Slag Dumped in CRZ Area – In Compliance with Hon'ble NGT Order dated 18.02.2026, EC Conditions (2020), CPCB Guidelines (Dec 2023) and MPCB Consent Conditions.

- Ref.:**
1. Hon'ble National Green Tribunal (NGT), (Western Zone Bench), Pune- Order dated 18.02.2026 in O.A. No. 36/2025 (WZ).
  2. Report of the Joint Committee constituted as per NGT Orders dated 20.06.2025 & 29.07.2025.
  3. Environmental Clearance issued by MoEF&CC vide F.No. J-11011/76/2013-IA-II(I) dated 16.06.2020.
  4. CPCB "Guidelines on Management of Pyro-metallurgical Slags (Iron & Steel Slags)", Version 1.0, December 2023.
  5. MPCB Consent to Operate issued to JSW Steel Ltd. vide No. MPCB/CONSENT-0000204020 dated 08.03.2025, valid till 30.04.2028.
  6. Annual Slag Utilization Report submitted by JSW Steel Ltd. for 2024-25.
  7. Joint Committee Findings – Site Visit dated 25.07.2025.



**WHEREAS** the Maharashtra Pollution Control Board (MPCB) has granted Consent to Operate (renewal) under Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 to R-1/ R-2 i.e M/s. JSW Steel Ltd., Vill. Dolvi, Tal. Pen, Dist. Raigad plant for the manufacturing of various iron and steel products from iron ores on 08/03/2025, which is valid till 30/04/2028,.

**AND WHEREAS**, an Original Application No. 36/2025 (WZ) has been filed by Samita Rajendra Patil Vs Jindal Steel Works Ltd. & Ors before the Hon'ble National Green Tribunal (NGT) alleging dumping of steel slag and other materials in CRZ areas at the survey Nos. 5, 26/1, 26/2, 26/3, 26/4, 26/5, 27, 28, 29, 30, 31, 32, 34, 35, 36/1, 36/2, 37, 38, 39, 40/1, 40/2, 41, 42, 43, 44, 45, 46/1, 46/2, 47, 48, 49, 50, 51, 53, 55, 58, 60, 62, 63 and 65 of Village Khar Devli, Taluka Pen, District Raigad, affecting mangroves and coastal ecology.

**AND WHEREAS**, the Joint Committee constituted by the Hon'ble NGT has submitted its report Report (dtd. 03.12.2025) that:

- About 10,500 MT of non-hazardous pyro-metallurgical slag supplied by JSW Steel to M/s Prism Johnson Ltd. in Apr–May 2023 was found deposited on multiple survey numbers falling in CRZ.
- Dumping of slag and murum in CRZ area is a prohibited activity under CRZ Notification, 2019 and violates coastal protection norms.
- The Committee recommended immediate removal of all dumped material from CRZ land.
- Slag dumped is within survey numbers affected by creek lets originating from Amba Creek and hence largely within CRZ ecologically sensitive area.

**AND WHEREAS,** Hon'ble NGT has admitted matter vide order (copy attached) dated 18.02.2026 and specifically directed that following two issues be urgently acted upon on or before 20.3.2026.

1. Rejuvenation / restoration of mangroves, and
2. Removal of slag dumped in the CRZ area.

**AND WHEREAS,** as per Guidelines regarding pyrometallurgical slag management issued by Central Pollution Control Board in December 2023, at point no. 6.8, it has been expressed that –'Iron and steel slags from pyro-metallurgical route may be used in following areas subject to meeting the quality requirement/standard for the material / application:

- i) Cement production
- ii) Aggregate in cement-concrete
- iii) Cement-concrete blocks / bricks /tiles
- iv) Aggregate in construction of roads/ railways.'

**AND WHEREAS,** the Hon'ble Tribunal has observed following regulatory non-compliances :-

- a) Violation of CRZ Notification, 2019 due to dumping of slag in CRZ area.
- b) Violation of CPCB Slag Management Guidelines (Dec 2023):
  - o Para 6.10 directs steel plants to *maximise external utilisation only in permissible areas* and strictly monitor storage, transport and end-use.
  - o Dumping in CRZ area violates guidelines on unlined storage, disposal, and environmental safeguards.
- c) Violation of MPCB Consent Conditions:
  - o Under "Non-hazardous waste", slag disposal is permitted only for land development, road making, marine structures & sand, but not allowed disposal in CRZ zones.

**AND WHEREAS,** a meeting of the Joint Committee has been conducted through video conferencing on 02.03.2026, wherein it was decided that Maharashtra Pollution Control Board will issue directions to the industry for above non-compliances regarding slag disposal.

**AND NOW THEREFORE,** in exercise of the powers conferred upon me u/s 33A of the Water (Prevention and Control of Pollution) Act, 1974 and u/s 31A of the Air (Prevention and Control of Pollution) Act, 1981, as well as in compliance of Hon'ble NGT order dated 18.2.2026 you are hereby directed to:

1. Immediately remove slag dumped in aforementioned CRZ Area



- Remove the pyro-metallurgical slag quantity reported by the Joint Committee and any associated material dumped in CRZ areas of the listed survey numbers in this matter.
- Comply with the CPCB guidelines regarding pyrometallurgical slag management for management of the slag removed from the CRZ area.
- Removal shall be completed on priority without disturbing natural soil strata, creeklets, mangrove roots, or hydrology.
- Ensure traceability of external slag utilisation, including end-use locations, mode of treatment, quantities and compliance status.

**2. Submit a time-bound action plan (within 07 days)-**

The plan must include:

- Total estimated quantity of dumped material.
- Method and timeline for safe removal.
- Approved end-use / disposal pathways.
- Environmental safeguards during removal.
- Details of agency executing the work.
- Compliance with CPCB Guidelines and MPCB Consent.

**3. Support the Mangrove Cell for Restoration of the CRZ Area-**

After removal of the slag, you shall support the Mangrove Cell for restoration as per Hon'ble NGT directions and as per applicable procedure of the Mangrove Cell.

You shall submit your reply to this office within 7 days, for compliance with Hon'ble NGT directions and onward submission to Hon'ble NGT.

This is issued with the approval of Competent Authority of the Board



For and on behalf of  
Maharashtra Pollution Control Board

*(Signature)*  
(Sanjay R. Bhosale)  
Regional Officer, Raigad

**Copy submitted to:**

- 1) Additional Principal Chief Conservator of Forests, Mangrove Cell, Mumbai.
- 2) The Director, Environment and Climate Change Department, Government of Maharashtra.
- 3) The Member Secretary, MPCB, Sion, Mumbai.
- 4) Joint Director (WPC), MPCB, Sion, Mumbai.

Copy to: Sub-Regional Officer (Raigad-2)- She is directed to take follow up and verification of the Hon'ble NGT directions.

MAHARASHTRA COASTAL ZONE MANAGEMENT AUTHORITY

Tel. No.: 2202 9388  
E-mail : [dir1.mev-mh@nic.in](mailto:dir1.mev-mh@nic.in)  
Website: <https://mczma.gov.in/>

No. OA 2025 /CR 16/TC 4  
Office of the -  
Maharashtra Coastal Zone Management Authority,  
Environment & Climate Change Department,  
15<sup>th</sup> Floor, New Administrative Building,  
Mantralaya, Mumbai- 400 032  
Date: 18.03.2026

To,  
Additional Chief Conservator of Forest,  
Mangrove Cell,  
Bellard Estate, Fort, Mumbai



Subject: Before Hon'ble National Green Tribunal, Pune  
Original Application No. 36/2025  
Samita Rajendra Patil V/s Jindal Steel Works Ltd & ors  
Ref: Hon'ble NGT order dated 20.6.2025 & 18-2.2026 in the subject matter.

Your kind attention is requested on an Original Application No. 36/2025 filed by the Samita Rajendra Patil V/s Jindal Steel Works Ltd & ors before the Hon'ble National Green Tribunal, Pune. The matter pertains to alleged dumping of industrial waste on land parcel having Survey Nos.5, 26/1, 26/2, 26/3, 26/4, 26/5, 27, 28, 29, 30, 31, 32, 34, 35, 36/1, 36/2, 37, 38, 39, 40/1, 40/2, 41, 42, 43, 44, 45, 46/1, 46/2, 47, 48, 49, 50, 51, 53, 55, 58, 60, 62, 63 and 65 of Village Khar Devli, Taluka Pen, District Raigad.

2. The Hon'ble NGT passed an order dated 20.6.2025 in the matter, wherein the Hon'ble NGT has constituted a Joint Committee to ascertain as to whether the site in question comprises survey no's which are shown in red color in the map belongs to Respondent No. 3 (H& R Johnson Plant) as alleged and whether Respondent No. 1 & 2 i.e. Jindal steel works Ltd are dumping industrial waste at the site in question. The Committee comprises of APCCF, Mangrove Cell, MCZMA and MPCB. As per the Hon'ble NGT order, the MPCB is the Nodal agency in the matter.

3. The Joint Committee constituted by the Hon'ble NGT submitted its report dated 3.12.2025 in the matter (Copy attached), that-

- About 10,500 MT of non-hazardous pyro-metallurgical slag supplied by JSW Steel to M/s Prism Johnson Ltd. in Apr-May 2023 was found deposited on multiple survey numbers falling in CRZ
- Dumping of slag and murum in CRZ area is a prohibited activity under CRZ Notification, 2019 and violates coastal protection norms.
- The Committee recommended immediate removal of all dumped material from CRZ land.

4. The Hon'ble NGT has admitted matter vide order (copy attached) dated 18.02.2026 and specifically directed that following two issues be urgently acted upon on or before 20.3.2026.

1. Rejuvenation / restoration of mangroves, and
2. Removal of slag dumped in the CRZ area.

5. Accordingly, an online meeting was conducted by the officials of Environment with the MPCB and Mangrove Cell official on 2.3.2026 and accordingly, vide letter dated 13.3.2026, the directions (Copy attached)

has been issued to M/s JSW Steel Ltd- Integrated Steel Ltd by the MPCB to immediately slag dumped in CRZ area.

- Remove the pyro-metallurgical slag quantity reported by the Joint Committee and any associated material dumped in CRZ areas of the listed survey numbers in this matter.
- Comply with the CPCB guidelines regarding pyrometallurgical slag management for management of the slag removed from the CRZ area.
- Removal shall be completed on priority without disturbing natural soil strata, creeklets, mangrove roots, or hydrology.
- Ensure traceability of external slag utilisation, including end-use locations, mode of treatment, quantities and compliance status.
- Submit a time-bound action plan (within 07 days)-

Directions further states that, after removal of the slag, the M/s JSW Steel Ltd shall support the Mangrove Cell for restoration as per Hon'ble NGT directions and as per applicable procedure of the Mangrove Cell.

6. In the light above, it is kindly requested to ensure the rejuvenation / restoration of the Mangroves, in view of the Hon'ble National Green Tribunal order dated 18.02.2026 by M/s JSW Steel Ltd- Integrated Steel Ltd. Report in the matter be submitted to MCZMA for compliance of Hon'ble NGT directions and onward submission before Hon'ble NGT.

This is issued with the approval of Competent Authority of the Board

Yours sincerely,

  
(Abhay Pimparkar)

Director, Environment & MS, MCZMA

**Copy for information to:**

- 1) **Secretary, (Environment) & Chairperson, (MCZMA), Environment & CC Department, Room No. 217 (Annex), Mantralaya, Mumbai – 3**
- 2) **Member Secretary, Maharashtra Pollution Control Board, Kalpataru Point, Sion, Mumbai.**
- 3) **M/s JSW Steel Ltd- Integrated Steel Ltd, Dolvi village, Tal- Pen, District Raigad.**
- 4) **Select File (TC 4)**

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